

Quota hike of liquor for defence forces

*415. SHRI P. PRABHAKAR REDDY:
SHRI KARNENDU BHATTACHARJEE:

Will the Minister of DEFENCE be pleased to state:

(a) whether the news-item, "Booze bonanza for Army, spirits higher" appearing in the Hindustan Times dated the 25th November, 2001, has come to the notice of Government;

(b) if so, Government's reaction thereto;

(c) whether the possible impact of the quota hike of liquor for the defence forces on their operational efficiency had been considered before resorting to the hike; and

(d) whether it is a fact that Defence Services Wives' Welfare Association have expressed reservation to the quota hike?

THE MINISTER OF DEFENCE (SHRI GEORGE FERRELL): (a) to (d) The Government is aware of the news item "Booze bonanza for Army, spirits higher" published in the Hindustan Times dated 25th November, 2001. The maximum monthly liquor quota for service personnel has been changed with effect from 20th August, 2001 with a view to rationalize and bring some uniformity in the liquor quota prescribed for different categories of service personnel. The change in the liquor quota is expected to have no adverse impact on operational efficiency of the defence forces. Past experience indicates that actual off-take of liquor is much below the total quantity authorized. Further it is added that no representation expressing reservation to the change in the liquor quota has been received from Defence Services Wives' Welfare Association.

Development of dry lands

*416.DR.(Ms.)P.SELVIEDAS:
PROF. A. LAKSHMISAGAR:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government have received any request from the State Government of Karnataka for Central assistance for its 690 crore watershed project for the development of dry lands in five districts of the State;

(b) if so, the details thereof;

(c) the nature and extent of Central assistance proposed to be given to the State Government for the purpose; and

(d) which are the other projects funded by the Central Government to develop dry lands in Kamataka?

THE MINISTER OF RURAL DEVELOPMENT (SHRIM. VENKAIAH NAIDU): (a) to (c) A Comprehensive Watershed Development Project (CWDP) in Kamataka has been made operational since 10.9.2001. The Project has been designed to treat an area of 4.27 lakh hectares spread over in 1270 villages (38 talukas) of five districts of the State viz., Chitradurga, Dharwad, Haveri, Kolar and Tumkur over a period of five years at a total cost of Rs. 690.27 crores (US \$ 127.58 million). The World Bank's contribution would be 79% of the total project cost and the remaining amount of 21% would be contributed by State Government (11% of total cost) and the project beneficiaries (10% of the project cost).

The objective of the project is sustainable alleviation of poverty in the predominantly rainfed areas of Kamataka by improving production potential of selected watersheds and their associated natural resource base and strengthening institutional arrangements for natural resource management. Direct project benefits would include creation of employment opportunities in the rural sector, increased production of fodder, fuel-wood, grasses, agricultural and horticultural crops, livestock and milk, and reduction in floods and further degradation of lands.

(d) To develop dry lands in the State, projects have also been sanctioned under the following schemes:

- (i) Integrated Wastelands Development Programme (I WDP)
- (ii) Drought Prone Areas Programme (DPAP)
- (iii) Desert Development Programme (DDP)
- (iv) National Watershed Development Project for Rainfed Areas (NWDPR).

While an area of 2.37 lac ha. has been treated under NWDPR during the first four years of the Ninth Plan *i.e.* 1997-98 to 2000-2001 at a total cost of

Rs. 73.71 crores, the details of projects sanctioned and funds released under the IWDP, DPAP and DDP during the same period are as under:

Sl. No	Name of the Scheme	Area sanctioned (in lac ha.)	Funds released (Rs . in crores)
1.	IWDP	1.72	20.87
2	DPAP	257	3922
3.	DDP	1.89	19.09

Textile projects of Arunachal Pradesh

*417. SHRIN ABAM REBIA: Will the Minister of TEXTILES be pleased to state:

(a) The details of finalised projects pertaining to textile sector to be implemented in the State of Arunachal Pradesh; and

(b) the details of projects pending for sanction for the State during the last three years?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA): (a) and (b)
A Statement in placed on the Table of the House.

Statement

Textile Projects of Arunachal Pradesh

S.No.	Name of Schemes	Number of projects	
		received	sanctioned
Handloom			
1.	Deen Dayal Hathkargha Protsahan Yojana	19	19
2	Workshop-cum-Housing Scheme	07	07
3.	Publicity and Exhibition Scheme	M	03
4.	Health Package Scheme	39**	Nil
5.	Development of exportable products & their marketing scheme.	07*	Nil

** Proposals were not complete and have been returned to the State Government.

* Proposals were not in accordance with the guidelines of the Scheme.